

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No. 47/TT/2014

Date: 14.5.2015

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff for Assets under "Transmission system strengthens in Western part of WR for IPPs generation projects in Chhattisgarh (IPP D)" in Western Region for the period from COD to 31.3.2014

Sir,

With reference to your petition mentioned above, it is requested to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.6.2015:-

- a) Vide affidavit dated 7.3.2014 it has been submitted that "*3x80 MVAR 765 kV Line Reactor for 765 kV D/C Wardha-Aurangabad Line 1 Ckt#2 to be used as Bus Reactor at Aurangabad S/S* " has been put under commercial operation as on 1.3.2014 whereas as per affidavit dated 24.11.2014 the same asset has been put under commercial operation as on 8.7.2014. Clarify the reasons for discrepancy and submit the COD letter ;
- b) Details of element wise (i.e. Land, building and civil work, TL, Sub-station etc) and year wise actual capital expenditure incurred along with the un-discharge liability corresponding to the elements of the asset, duly certified by the Auditor along with all the revised Tariff Forms for the purpose of Truing up, in line with the provision of truing up in 2009Tariff Regulations;
- c) Loan agreements in respect of Loan(s) indicated in the Form-13 of the Revised Tariff Forms; supporting documents for date of drawl, applicable interest rate of loan from time to time, Repayment Schedule and applicable Exchange Rate as on date of payment of interest and as on COD, computation of FERV, if any ;
- d) Loan wise and Asset wise computation of the IDC on cash basis along with the soft copy in excel format and month wise IEDC capitalized on cash basis for the assets ;

- e) Detail of penalty paid in lieu of default in the payment of interest, if any. Whether the same has been capitalized;
- f) Expenditure head wise details of IEDC;
- g) Clarify whether entire amount of IDC and IEDC has been paid prior to COD;
- h) Year wise applicable tax rate (MAT rate/ Corporate tax) as per relevant financial year during 2009-14 block; and
- i) Whether entire amount pertaining to initial spares of Asset-A, Asset-B and Asset-C has been discharged as on COD?

Yours faithfully,

Sd/-  
V. Sreenivas  
Deputy Chief (Legal)